

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE THIRTY FIRST DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

CONTEMPT CASE NO: 3502 OF 2026

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondents herein Wilful and deliberate violating the Orders of the High Court dated 11.02.2026 passed in W.A. No.90 of 2026.

Between:

Mohd. Zaheeruddin, S/o Mohd. Rukumuddin Age.72 yrs, Occ. Govt. Qazi R/o H.No. 19-4-279/2/B, Ghouse Nagar, Nawab Sahab Kunta, Hyderabad.

...PETITIONER

AND

1. Mr. B. Shafiullah, S/o Lala miya saab aged 50 years, Prl Secretary to Govt Minority Welfare Dept. Telangana Secretariat Hyderabad.
2. Mr. Mohd.Asadullah, S/o Late Mohd. Abdullah Aged 59 years Chief Executive officer, Telangana State Waqf Board, Haj House Building Nampally Hyd.

...Respondent/ Contemnor.

(Respondent No.2 proposed as necessary party to the Petition being issuing authority of Marriage record leave petition has been separately)

**Counsel for the Petitioner : Sri Md. Abdul Mateen Qureshi representing
Sri Mohd. Naseruddin**

Counsel for the Respondents : -

The Court made the following:

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

CONTEMPT CASE No.3502 of 2026

Dated:31.07.2026

Between:

Mohd. Zaheeruddin

...Petitioner

and

Mr. B.Shafiullah

...Respondent

ORDER:

Learned counsel Sri Md. Abdul Mateen Qureshi, representing learned counsel Sri Mohd. Naseeruddin, appears for the petitioner.

2. The present contempt petition alleges wilful disobedience of the judgment under offence dated 11.02.2026 in W.A.No.90 of 2026.

3. In a challenge to the judgment by one of the unofficial respondents in the writ appeal, the Apex Court declined to interfere in the impugned judgment, however, deleting the observations made at

paragraph 15 thereof vide judgment dated 20.03.2026 in SLP (C) No.9494 of 2026.

4. W.A.No.90 of 2026 was allowed setting aside the order passed by the learned Single Judge and G.O.Rt.No.65, dated 07.08.2025, issued by the State Government removing the appellant, who is the petitioner herein, from the post of Additional Khazi. However, it was made clear that the said judgment shall not preclude the State Government from initiating any fresh action against the appellant in accordance with law based on specific allegations and to be conducted in strict compliance of the principles of natural justice, including a fair enquiry and reasonable opportunity of defence.

5. Thereafter, the Government has issued a Memo dated 23.04.2026 putting the petitioner under suspension pending disciplinary enquiry as an interim administrative measure while asking him to show cause as to why he should not be placed under suspension pending disciplinary enquiry for the allegations mentioned at paragraph 3 therein. The petitioner has filed his reply.

6. Learned counsel for the petitioner submits that the petitioner is not being allowed to perform marriages in the capacity of Additional Khazi in teeth of the judgment under offence.

7. However, taking note the facts and circumstances above, the import of the judgment dated 11.02.2026 and the subsequent Memo dated 23.04.2026, we do not find any case of wilful disobedience of the judgment on the part of the concerned respondents.

8. Therefore, the contempt petition is dismissed.

**SD/- A.V.S. PRASAD
DEPUTY REGISTRAR**

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To,

SECTION OFFICER

1. One CC to Sri Mohd. Naseruddin, Advocate [OPUC]
2. Two CD Copies

DL/GNK

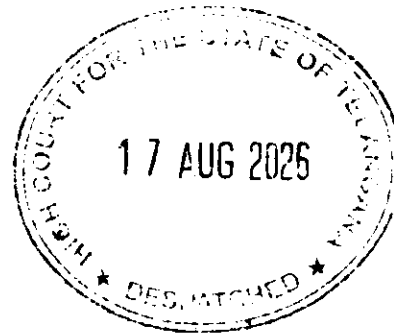


HIGH COURT

DATED: 31/07/2026

ORDER

CC.No.3502 of 2026



DISMISSING THE CONTEMPT CASE

(4)
lps
14/8/26